

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.32
C.P.No.136/BB/2023

IN THE MATTER OF:

Income Tax Department	...	Petitioner
Vs.		
The ROC, Karnataka &		
M/s. Santrupti Engineers Pvt. Ltd.	...	Respondents

Order under Section 252 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to notice issued on 05.02.2024, the ROC has filed its report vide Dy.No.1123 dated 20.02.2024. The same is taken on record. However, no reply has been filed by the Respondent No.2. Therefore, Respondent No.2 is granted further two weeks' time to file the same, after duly serving copy on the other side.
3. List the case on **28.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)